

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
AT CHENNAI

(APPELLATE JURISDICTION)

Company Appeal (AT) (CH) (Ins) No.78/2024
(IA No.227/2024) (IA No.228/2024) (IA No.226/2024)

In the matter of:

Ravi Raman

... Appellant

V

R R Info Park Pvt Ltd & Anr.

...Respondents

Present :

For Appellant :Mr. P.H. Arvindh Pandian, Sr. Advocate
For Kumar Anurag Singh Advocate

For Respondents :Mr. E. OM Prakash, Sr. Advocate for R1/RP
For Ms. Abitha Banu, Advocate
Mr. Srinath Sridevan, Senior Advocate for R2
For Mr. Surya Teja SS Nalla, Advocate
Mr. Ashwin Shanbagh, Advocate

ORDER
(Hybrid Mode)

07.03.2024:

Heard Mr. P.H. Arvindh Pandian, Learned Senior Counsel appearing for the 'Appellant' in the instant Comp. App. (AT)(CH)(Ins) No.78 of 2024.

For 1st Respondent Mr. E. Om Prakash Learned Senior Counsel appears for Ms. E. Abitha Banu, Learned Counsel on record and prays for time to file ‘Vakalat/Reply/Response/Counter/Status Report’ and accordingly he is permitted to file the same within two weeks from today before the ‘Office of the Registry’ and to serve a copy of the same to the otherside.

For 2nd Respondent Mr. Srinath Sridevan, Learned Senior Counsel appears and prays for time to file ‘Vakalat/Reply/Response/Counter/Status Report’ and accordingly he is permitted to file the same within two weeks from today before the ‘Office of the Registry’ and to serve a copy of the same to the otherside.

On receipt of the copy of the Reply/Response/Counter of the Respondent, it is open to the Learned Counsel for the Appellant to file ‘Rejoinder’, if any, within four days thereafter, before the ‘Office of the Registry’ through ‘e-filing’ and the copy of the same shall be served to the other side, well in advance, before the next date of ‘Hearing’.

Before the ‘next date of Hearing’ it is open to the Learned Counsels appearing for the respective parties to file their ‘Notes of Submissions’ containing not more than three to five pages together with Citations, by adverting to the relevant paragraphs which they rely upon, before the ‘Office of the Registry’ through ‘e-filing’ and the copy of the same shall be exchanged between the Learned Counsels, well in advance, before the next date of ‘Hearing’.

The 'Office of the Registry' is directed to 'List' the matter on 28.03.2024 under the caption "For Admission After Notice" immediately after Admission fresh Cases".

Till the next date of 'Hearing', the 'Impugned Order' dated 12.12.2023 passed by the 'Adjudicating Authority'/NCLT Division Bench-I Chennai in IBA/930/CHE/2019 shall stand deferred.

[Justice M. Venugopal]
Member (Judicial)

[Justice Sharad Kumar Sharma]
Member (Judicial)

[Jatindranath Swain]
Member (Technical)

SE/TM